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WP-44128-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 17th OF NOVEMBER, 2025

WRIT PETITION No. 44128 of 2025

MOHIT BAGDE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Dharmendra Patel, learned counsel for the petitioner.

Dr. Shri S.S. Chouhan, learned Government Advocate for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The corpus is produced by the Sub Inspector, Prabhakar Singh Parihar, Police Station Gorakhpur, Jabalpur and by Female Constable No.2769, Ms. Deepika Singh, Police Station Gorakhpur, Jabalpur.

The corpus is major. She states that though she is married to the petitioner, however for certain personal reasons, she had voluntarily left her matrimonial house and wishes to stay at her parents house. She states that she is not in any wrongful confinement and living at her own will.

In view of the above statement of the corpus, no further order need to be passed. The petition is accordingly, disposed of.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE